25.04.2016

Appl: None

Resp: Sri A.K. Chaturvedi assisted by Sri Rajendra Singh

List revised. None present for the applicant. The O.A was decided by this Tribunal on 13.10.2014 wherein Tribunal directed as under:

"10. In view of the above, the O.A succeeds. The order dated .08.2007 and 9.10.2009 are quashed. The applicant is to be treated as Regular Mazdoor as per order dated 1.06.2007 from the date of his joining as Regular Mazdoor. The applicant is also entitled all consequential benefits including back wages. The above exercise shall be completed within a period of four months from the date of receipt of a copy of this order. No costs."

Sri A.K. Chaturvedi, learned senior counsel has categorically indicated that by virtue of order dated 30.10.2015, the applicant is being treated as regular Mazdoor w.e.f. 01.06.2007 and it is also indicated in the said order that he shall be entitled for all consequential benefits (copy of order dated 30.10.2015 is taken on record). Considering the arguments advanced by the learned counsel for the respondents and after going through the order dated 30.10.2015, it is indicated by the respondents that the applicant will be entitled for all consequential benefits including back wages. As such, considering the submissions made by the learned counsel, the present CCP is dismissed and notices issued are discharged. The applicant would be at liberty to get the contempt petition revive in case, he has not been granted consequential benefits, if any.

(Ms. Jayati Chandra) Member (A)

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(Navneet Kumar) Member (J)